



**GENERAL MANAGER & RECOVERY OFFICER
RECOVERY CELL
EASTERN REGIONAL OFFICE**

Tel: 033-23023000

E Mail: recoveryero@sebi.gov.in

Notice of Attachment of MF & Demat Account

Attachment Proceeding No. 15415 of 2026

Certificate No. 9102 of 2026

**The Managing Director,
National Securities Depository Limited,
Trade World, A wing, 4th & 5th Floors,
Kamala Mills Compound, Lower Parel,
Mumbai - 400013.**

**The Managing Director,
Central Depository Services (India) Limited,
17th Floor, P J Towers, Dalal Street,
Fort, Mumbai - 400001**

**The Principal Officer / Chairman & Managing Director / CEO
All the Mutual Funds in India**

1. Whereas a **Recovery Certificate No. 9102 of 2026 dated May 5, 2026**, has been drawn up by the Recovery Officer in the above proceedings for recovery of a sum of **Rs. 5,21,000/- (Rupees Five Lakh Twenty-One Thousand Only)** as detailed below along with further interest, all costs, charges and expenses etc., against **Archana Agarwal (PAN: AFCPA6409C) ["Defaulter"]** and the same is due from them in respect of the said certificate. A **Notice of Demand dated May 5, 2026** has been issued to the above named.

Description of Dues	Amount (Rs.)
Penalty imposed by the Adjudicating Officer vide Order No. Order/JS/DP/2025-26/32033 dated February 05, 2026 against Archana Agarwal (PAN: AFCPA6409C) in the matter of Illiquid Stocks Options.	5,00,000/-
Interest from 05/02/2026 to 05/05/2026 @ 1% p.m.	20,000/-
Recovery Cost	1,000/-
Total	5,21,000/-

2. And whereas there is sufficient reason to believe that the Defaulter may dispose off the securities/instruments in the Demat account/s or Mutual fund folio/s held with you and realization of amount due under the certificate would in consequence be delayed or obstructed.
3. It is, therefore, in exercise of powers conferred on me, I hereby order to attach the following with immediate effect:
- All Demat account/s by whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.
 - All Mutual fund folio/s whatever name called of the Defaulter, either singly or jointly with any other person/s, held with you.



4. It is further ordered with immediate effect that **NO Debit** shall be made in the said accounts/folios until further orders. However, the credits, if any, into the account may be allowed.
5. You are hereby directed to provide the following immediately to the undersigned/our representative on service of this Notice:
 - a) Details of all the Accounts/folios held by the defaulter with you,
 - b) Copy of the Account Statement/s ; and
 - c) Confirmation of Attachment of the said accounts/folios
6. If the defaulter is not having any type of account/folios with you/not having any balance in the account/folios of the defaulter, the same shall be also informed on the email: **recoveryero@sebi.gov.in**.
7. This Notice of attachment is issued in exercise of powers conferred under Section 28A(1), 11(2)(ia) of SEBI Act, 1992 r/w Section 226 and the Second Schedule of the Income Tax Act, 1961.

Given under my hand and seal at Kolkata this 4th day of June, 2026.

SEAL



Mitrajeet Dey
RECOVERY OFFICER
मित्रजीत दे / Mitrajeet Dey
वसुली अधिकारी एवं महाप्रबंधक
Recovery Officer & General Manager
भारतीय प्रतिभूति और विनियम बोर्ड
Securities and Exchange Board of India
कोलकाता / Kolkata

Copy to:

Archana Agarwal

Address: Flat No. 3, RAD 7 Ghore Bibi Lane, Kankurgachi, Kolkata - 700054

With a direction not to deal with the securities/ instruments held/ to be held in the aforesaid accounts.